

IN THE COURT OF JUDICIAL MAGISTRATE NO. IV: MADURAI.

Present Thiru.R.Sundara Kamesh Marthandan, B.L.

Wednesday on this 24th day of June 2020

Cr. M.P. No.637 of 2020

in

Crime No.928 of 2020

Vijayakumar

Son of Muruganantham

.....Petitioner /Accused

-vs-

State of Tamilnadu,

Represented by Sub-Inspector of Police,

Koodalpudur Police Station.

...Respondent / Complainant.

This Petition filed under Section 437 Code of Criminal Procedure.

This Petition coming up today before me and upon hearing the argument of Mr.R.Ganesan, counsel for the Petitioner and Assistant Public Prosecutor for the Respondent, over phone, this court passes the following :-

ORDER

1) This Petition is filed under Section 437 Cr. P.C. The Petitioner was arrested for offences alleged under Sections 387, 506(2) IPC and remanded to Judicial Custody on 20.05.2020

2) The Petitioner contend that he is in judicial custody for the past thirty five days and that he is innocent and he has not committed the offence. Due to Previous motive, de-facto complainant has given the Complaint.

3) The Respondent had strongly opposed granting of bail to Petitioner. If he is enlarged on bail, there is possibility of him, committing similar offences. The

investigation is not yet completed. He may indulge in threatening the witnesses.

4) The rival submissions made on both side was considered. On perusal of records it could be seen that the Petitioner is in Judicial Custody for the past 35 days, hence this Court is inclined to enlarge the Petitioner on bail, subject to the following conditions: -

- a) The Petitioner shall execute a bond for Rs. 10,000/- (Rupees Ten Thousand Only) for the present, before the Prison Authority.
- b) Within three weeks after the Lock Out in view of COVID-19 is lifted, the Petitioner shall furnish two sureties for Rs. 10,000/- (Rupees Ten Thousand Only) each.
- c) Thereafter the Petitioner shall appear before the Respondent Police for a period of Four weeks, daily morning at 10.am.
- d) The Petitioner shall not tamper with evidence, threaten, coerce or in any way dissuade the witness to the incident.

Dictated by me to the steno typist and Typed by her in computer directly and corrected and Pronounced by me via e-mail on this 24th day of June 2020.

S/d- R.Sundara Kamesh Marthandan
Judicial Magistrate IV,
Madurai.